

**Shri Tangamani:** I would like to know whether it affects the privileges of the Members (*Interruptions*).

**Mr. Speaker:** Order, order I find Shri Tangamani physically here before me. If he had been obstructed, or he had any difficulty in coming here, he will kindly put it on paper, and I shall make enquiries. I am not expected to leave the House, or adjourn the House and go and make enquiries there. What is this kind of attitude? So long as I am there.

**Shri Tangamani:** Today, I have experienced difficulty, which I have never experienced for the last eighteen months. So, I want to bring this to your notice.

**Mr. Speaker:** What is this about? The hon Member is a lawyer. If he has got a complaint, what does he want me to do? Shall I go out and make enquiries, adjourning this House? If he has any complaint, let him put it down on paper, and I shall certainly make enquiries. I am going to see that the interest of every hon Member is safeguarded. I would not allow interference of any hon Member or any of his rights to be interfered with. But, hon Members also must have patience, and they must bring it to me in the normal course and I shall certainly look into it.

**An Hon. Member:** But he had some difficulty.

**Mr. Speaker:** I shall try to help him.

**Raja Mahendra Pratap (Mathura):** They are indulging in a form of satyagraha. It is satyagraha.

**Shri Tangamani:** If you could give me one or two minutes, I shall explain.

**Mr. Speaker:** Not now. Let him give it to me in writing. Now Papers to be Laid on the Table.

12.33 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF KHADI AND VILLAGE INDUSTRIES COMMISSION

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** On behalf of Shri Manubhai Shah, I

beg to lay on the Table, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, a copy of the Annual Report of the Khadi and Village Industries Commission for the year 1957-58 [Placed in Library. See No LT-1148/58].

##### APPROPRIATION ACCOUNTS (CIVIL), 1956-57 AND AUDIT REPORT, 1958

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** I beg to lay on the Table, under article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil), 1956-57 (including *proforma* commercial accounts) and the Audit Report, 1958 [Placed in Library. See No LT-1149/58].

##### ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION (P) LTD AND ITS REVIEW BY GOVERNMENT

**The Deputy Minister of Irrigation and Power (Shri Hathi):** I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of each of the following papers—

(1) Annual Report of the National Projects Construction Corporation Private Limited for the period 9th January, 1957 to 31st March, 1958, along with the Audited Accounts, and

(2) Review by Government of the above report [Placed in Library. See No LT-1150/58].

##### NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

**Dr. B. Gopala Reddy:** I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following rules—

(1) The Customs and Central Excise Duties Refund (Fixed Rates) Rules, 1958, published in Notification No GSR 1139 dated the 6th December, 1958; and

(2) The Customs and Central Excise Duties Refund (Brand Rates) Rules, 1958 published in Notification No. GSR. 1140 dated the 6th December, 1958. [Placed in Library. See No. LT-1152/58.]

**NOTIFICATIONS UNDER SEA CUSTOMS ACT**

**Dr. B. Gopala Reddi:** I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

(1) GSR. No. 1141 dated the 6th December, 1958, containing the Customs Duties Drawback (Fixed Rates) Rules, 1958;

(2) GSR. No. 1142 dated the 6th December, 1958 containing the Customs Duties Drawback (Brand Rates) Rules, 1958;

(3) GSR No. 1143 dated the 6th December, 1958; and

(4) GSR No. 1144 dated the 6th December, 1958. [Placed in Library. See No. LT-1153/58.]

**NOTIFICATIONS UNDER COMPANIES ACT**

**Shri Satish Chandra:** I beg to lay on the Table, under sub-section (3) of section 641 of the Companies Act, 1956, a copy of Notification No. GSR. 1177 dated the 13th December, 1958. [Placed in Library. See No. LT-1154/58].

**CLARIFICATION OF ANSWER TO STARRED QUESTION**

**The Deputy Minister of Defence (Shri Raghuramiah):** I beg to lay on the Table, a copy of the statement clarifying the reply given on the 24th September, 1958 to starred question No. 1550 by Shri U. C. Patnaik regarding Jane's Fighting Ships. [Placed in Library. See No. LT-1155/58.]

**DIRECTION BY SPEAKER UNDER RULES OF PROCEDURE**

**Sardar Hukam Singh (Bhatinda):** I beg to lay on the Table a copy of

direction No. 125 issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1958, agreed without any amendment to the Assam Rifles (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 5th December, 1958."

**COMMITTEE ON SUBORDINATE LEGISLATION**

**FOURTH REPORT**

**Sardar Hukam Singh:** I beg to present the Fourth Report of the Committee on Subordinate Legislation.

**ESTIMATES COMMITTEE**

**THIRTY SECOND REPORT**

**Shri B. G. Mehta (Gohilwad):** I beg to present the Thirty-second report of the Estimates Committee on the action taken by Government on the recommendations contained in the Twenty-Sixth report of the Estimates Committee (First Lok Sabha) on the Ministry of Railways—Commercial matters.

12.36 hrs.

**APOLOGY BY A MEMBER**

**Mr. Speaker:** I have to inform the House that I have received the following letter dated the 17th December, 1958, from Shri Liladhar Kotaki, Member, Lok Sabha:—

"Being ignorant of the rules of Privileges of the House, I submitted a Memorandum on the